

THE PUNJAB PARTNERSHIP (REGISTRATION OF FIRMS) RULES, 1932

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1. **Short title.**—These rules may be called the Punjab Partnership (Registration of Firms) Rules, 1932.

2. **A.** They shall apply to the territories which immediately before 1st November, 1956 were comprised in the States of Punjab and Patiala and East Punjab States Union.

2. **Definitions.**—In these rules unless there is anything repugnant in the subject or context,—

(a) "The Act" means the "Indian Partnership Act, 1932"; and

(b) "Registrar" means the "Registrar of Firms".

3. **Form and verification of statements under Sections 58 and 60.**—The statements submitted to the Registrar under Sections 58 and 60 of the Act shall,

1. ins. by the Government Notification N. 3134 (c) III-B-58/274-3, dated 23rd September, 1958.

in the manner indicated therein.

4. Form of intimations and notices.—Intimations and notices under Sections 61, 62 and 63 respectively be in Forms III, IV V and VI annexed to these rules with such variations as may be necessary to suit each case.

5. Register of firms.—The Register of Firms shall be in Form A annexed to these rules. The name of, and the particulars relating to, a firm shall be entered therein in the order of its registration on a separate page or pages as the case may be. Each firm shall be assigned a number in a consecutive series commencing and ending with a calendar year. A note of every document filed shall be entered in the register in the page or pages allotted to the firm concerned and shall be signed by the Registrar.

6. Amendment of entries in Register.—When an entry made in the Register of Firms is to be amended, the amendment shall be shown by means of a suitable note in the red ink in the remarks column opposite to the entry concerned and the new entry shall be made at the end of the then existing entry or entries with suitable cross-references.

7. Protest against entries in Register.—Where any partner or other person interested makes a protest in writing to the Registrar disputing any entry made in the Register of Firms, the Registrar shall record each protest and make a reference thereto in red ink in the remarks column against the disputed entry.

8. Index to the Register of Firms.—(a) An index to the Register of Firms shall be prepared in English on loose sheets lettered alphabetically, and shall contain the particulars shown in Form B annexed to these rules. A fresh index shall be prepared for each calendar year. The name of each firm shall be indexed as soon as the entries relating thereto are made in the Register of Firms.

(b) After all the firms registered in a year have been indexed, the index shall be checked by the Registrar who shall add a certificate in token of such check and the pages shall then be numbered in ink.

(c) The index for each year shall, after the yearly check, be bound into volume or volumes of convenient size.

9. Certificate of registration and filing of documents.—(a) Upon the registration of a firm, the Registrar shall grant to the firm a certificate in Form C annexed to these rules, and on the filing of any document required to be filed under the Act, he shall grant to the person filing it a certificate in Form D annexed to these rules.

(b) On every document filed under this Act, the Registrar shall endorse the following particulars, namely,—

(a) the number borne by the firm on the register;

(b) the name of the firm;

(c) the description of the document;
(d) the serial number of the document; and
(e) the date of filing.

The Registrar shall also affix his signature and the seal of his office to such document.

(c) If there is no space on the document for entering the particulars referred to in clause (b), the entry shall be made on a separate paper which shall be attached to the document and a note of the fact shall be made on the document itself and signed by the Registrar.

10. Filing of documents.—A separate file shall be maintained in respect of each firm, in which all documents relating thereto received from time to time by the Registrar, shall be filed. No document shall be filed by the Registrar unless the fee prescribed therefor has been paid.

11. Account of and receipt for fees.—An account of all fees received in the Registrar's Office shall be maintained therein.

A receipt in Form E shall be granted in respect of every fee received.

12. Inspection of original documents.—Any person interested in a firm may, on satisfying the Registrar of such interest and on payment of the prescribed fee, inspect the original documents relating to the firm filed with the Registrar.

13. Application of copies to be in writing.—Every application for a copy under Section 67 of the Act shall be in writing on judicial paper.

14. Seal.—The seal used by the Registrar shall bear the words "Registrar of Firms, Punjab".

15. Preservation and elimination of registers and records.—The Register of Firms and index thereto shall be preserved permanently. All other records, including the statements referred to in Section 58 may be destroyed on the expiry of the five years from the date of the dissolution of the firm concerned.

16. Translations to be furnished where original not in English.—If any document required to be filed under the Act or any portion of such document is not in the English language, a translation of such document or portion, certified as correct by at least one partner (or his authorised agent), shall be furnished along with each copy of such document or portion.

17. Office hours.—The office of the Registrar of Firms shall be open for business (Sundays and authorised holidays excepted) between the hours of 11.00 a.m. and 3.00 p.m., except on Saturdays, when it shall be open between the hours of 11.00 a.m. and 1.00 p.m.

18. Administration Report.—The Registrar shall submit to the State Government so as to reach them on or before the 15th of June in each year, a report on the working of the Indian Partnership Act, 1932.

FORM I

Filing Fee Rs. 3

Application for registration of firm by the name¹

Presented to the Registrar of Firms for filing by.....

We, the undersigned, being the partners of the firm².....hereby apply for registration of the said firm and for that purpose, supply the following particulars, in pursuance of Section 58 of the Indian Partnership Act, 1932.

The firm's name.....

Place of business (a) Principal place
(b) Other places

Name of partners ³ in full	Date of joining the firm	Permanent address in full
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1.

2.

Duration of the firm:

Station :

Date :

Signature of the partners
or their specially authorised agents

I,....., son of.....years of age, of.....religion, do hereby declare that the above statement is true and correct to the best of my knowledge and belief.

Date.....

Witness.....

Signature.....

I,....., son of.....years of age, of.....religion, do hereby declare that the above statement is true and correct to the best of my knowledge and belief.

Date.....

Witness.....

Signature.....

N.B.—This form must be signed by all partners or their agents specially authorised in this behalf in the presence of a witness or witnesses who must be either a Gazetted Officer, Advocate, Attorney, Pleader or Honorary Magistrate.

Here enter the name of the firm.
Here enter the name of the firm.

Any partner is a minor the fact whether he is entitled to the benefit of partnership should be set out herein.

FORM II

Filing Fee Rs. 1

Statement of alteration in the name of the firm or in the location of the principal place of business

Presented to the Registrar of Firms for filing by.....

We, the undersigned, being the partners of the firm¹.....hereby supply the following particulars in pursuance of Section 60(1) of the Indian Partnership Act, 1932.

Name of Firm

Previous name

New Name

Principal place of business

Previous place

New place

Station.....

Date.....

Signature of the partners or
their specially authorised agents

I,....., son of.....years of age, of.....religion, do hereby declare that the above statement is true and correct to the best of my knowledge and belief.

Date.....

Witness.....

Signature.....

I,....., son of.....years of age, of.....religion, do hereby declare that the above statement is true and correct to the best of my knowledge and belief.

Date.....

Witness.....

Signature.....

FORM III

(See Section 61)

Filing Fee Rs. 1

Intimation of change in the place of business
(other than principal place of business)

Presented or forwarded to the Registrar of Firms for filing by.....

Under Section 61 of Indian Partnership Act, 1932, intimation is hereby given that the changes specified below have occurred in the place of business of the firm.²

Date of change

1. Here enter the name of the firm.
2. Here enter the name of the firm.

(1) The firm has discontinued business at

(2) The firm has begun to carry on business at

Station

Date

Signature of any partner or
agent of the firm

N.B.—Strike out item not required.

FORM IV

[See Section 62]

Filing Fee Re. 1

Intimation of alteration in the name or permanent address of partner
Presented to the Registrar of firms for filing by

Under Section 62 of the Indian Partnership Act, 1932, intimation is hereby given that the change specified below has occurred in the name or/and permanent address of partner in the firm.¹

Name of partner	
Previous name (in full)	New name (in full)
Address of partner	
Previous address (in full)	Present address (in full)
Station	
Date	Signature of any partner or agent of the firm.

N.B.—Strike out item not required.

FORM V

[See Section 63(1)]

Filing Fee Re. 1

Notice of change in the constitution of the firm or of the dissolution of the firm

Presented to the Registrar of Firms for filing by

Under Section 63(1) of the Indian Partnership Act, 1932, notice is hereby

the name of the firm.

FORMS

(1) The constitution of the firm

Here enter full address of the incoming partner and
date of his joining the firm.

Name and full address of the outgoing partner and
date of his ceasing to be partner.

Station

Date

Signature of the incoming, continuing
or outgoing partner or of his
specially authorised agent

(2) The firm² has been dissolved with effect from the

Station

Date

Signature of the person who was
a partner immediately before
the dissolution or of his
specially authorised agent

N.B.—Strike out item not required.

FORM VI

[See Section 63(2)]

Filing Fee Re. 1

Notice of election by person admitted to the benefit of partnership on attaining majority

Presented to the Registrar of Firms for filing by

Under Section 63(2) of the Indian Partnership Act, 1932, notice is hereby given that admitted to the benefits of partnership in the firm³ having now attained majority elects to become/elects not to become a partner of the said firm.

Station

Date

Signature of the person electing,
or of his authorised agent

1. Here enter the name of the firm
2. Here enter the name of the firm.
3. Here enter the name of the firm.

FORM A

(See Rule 5)

Register of firms

1. Serial number of firm
2. Name of firm
3. Date of registration
4. Duration of the firm
5. Address

Address	Date of change	Remarks
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6. Partners—

Name of partners	Address	Date of	Remarks
		Joining	Ceasing

Serial number of the document	Name of the document	Date of filing document	Signature of Registrar
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Name of firm :

Serial number of the document	Name of document	Date of filing	Signature of Registrar
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FORM B

(See Rule 5)

Index to the Register of Firms

Firm name	Names of partners	Principal place of business	Volume number	First page of entry	Number become on the Register
1	2	3	4	5	6

FORM C

(See Rule 9)

Acknowledgement of Registration of Firms

The Registrar of Firms, Punjab, hereby acknowledges the receipt of the statement prescribed by Section 58(1) of the Indian Partnership Act, 1932. The statement has been filed and the name of the firm¹.....has been entered in the Registrar of firms as No.....of 19.....

(SEAL)

Jullundur

Registrar of Firms

Dated.....the day of.....19.....

Registrar of Firms

FORM D

[See Rule 9(a)]

Memorandum acknowledging receipt of documents

The Registrar of Firms, Punjab, hereby acknowledges the receipt of the undermentioned document and intimates that it in has been filed in documents pursuant to the Indian Partnership Act, 1932.

(Here enter description of document documents)

Station.....

Date.....19.....

Registrar of Firms

To,

Mr.
Messrs.

1. Here enter the name of the firm
2. In the original Rules the words "Lahore" occurred

FORM E

(See Rule 13)

Receipt for fees

Received from.....the sum of
Rupees (in words)..... being the
fees for;.....

Rs. P.

Filing statement

Filing notice

Inspection of

Copy of (number of words)

Total

Station.....

Dated.....

Registrar of Firms